

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.05/AM-20 dated 30.05.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20 actually held on 20.06.2019 and remaining cases to considered on 30.07.2019, under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri Satyan Sharda, Addl. DGFT, Link officer of Shri K.C Rout. Addl. DGFT). The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3.	Shri S.K.Mohapatra, DDG	DGFT
4.	Shri Manoj Kumar Meena, Asst. Director	DGFT

The agenda for meeting No. 05/AM-20 dated 30.05.2019 and the decision taken in respect of each case is enumerated below

MEETING NUMBER : 5/84-ALC3/2019 **MEETING DATE** : 30.05.2019

Case No.:227/24/84-ALC3/2018	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Reject
HQ File :01/84/050/00651/AM19/	RLA File :03/94/040/00025/AM16/	Lic.No/Date:0310795570 27.04.2015	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 02.04.2019 and final reminder on 13.06.2019 to furnish the manufacturing process, stagewise wastage with justification of the Export Product. No reply received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:228/24/84-ALC3/2018	Party Name:SUPERHOUSE LTD.,	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Reject
HQ File :01/84/050/00652/AM19/	RLA File :06/24/040/00004/AM16/	Lic.No/Date:0610038154 18.05.2015	
Decision: Committee considered the case as per agenda and noted that the RA was asked on 02.04.2019 and firm was 24.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:232/24/84-ALC3/2018	Party Name:SUPERHOUSE LTD.,	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Reject
HQ File :01/84/050/00656/AM19/	RLA File :06/24/040/00008/AM16/	Lic.No/Date:0610038161 19.05.2015	
Decision: Committee considered the case as per agenda and noted that the RA was asked on 02.04.2019 and firm was 24.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:230/24/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Closed
HQ File :01/84/050/00654/AM19/	RLA File :07/24/040/00062/AM16/	Lic.No/Date:0710108309 03.06.2015	
Decision: Committee considered the case as per agenda. The firm has informed on 07.08.2019 for withdraw			

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the case as their case was cleared and EODC issued by ADGFT, Bangalore. Committee decided to Close the case.

Case No.:231/24/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Closed
HQ File :01/84/050/00655/AM19/	RLA File :07/24/040/00094/AM16/	Lic.No/Date:0710108377 16.06.2015	
<p>Decision: Committee considered the case as per agenda. The firm has informed on 07.08.2019 for withdraw the case as their case was cleared and EODC issued by ADGFT, Bangalore. Committee decided to Close the case.</p>			

Case No.:77/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved	
HQ File :01/84/050/00501/AM19/	RLA File :08/24/040/00113/AM16/	Lic.No/Date:081013564 3 15.07.2015		
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representative had appeared alongwith documents before NC on 30.07.2019 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:</p>				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Woven Fabrics of Synthetic staple fibres containing less than 85% by weight of such fibres mixed mainly or solely with cotton of a weight exceeding 170 GSM HS Code 55142900	40000 KG	1. Relevant Manmade Fibre	13536 Kgs
			2. Relevant Manmade Fibre	6768 Kgs
			3. Relevant Manmade Fibre	6768 Kgs
			4. Relevant Manmade Fibre	4512 Kgs
			5. Raw Cotton	
<p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

Case No.:234/24/84-ALC3/2018	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/84/050/00658/AM19/	RLA File :05/24/040/00242/AM16/	Lic.No/Date:0510395290 12.08.2015	Defer Date: 29.08.2019
<p>Decision: Committee considered the case as per agenda and noted that the RA was asked on 01.04.2019 and firm was 24.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided wait for their reply. The case stands deferred for re-listing on 29.08.2019.</p>			

Case No.:53/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
HQ File :01/84/050/00477/AM19/	RLA File :08/24/040/00140/AM16/	Lic.No/Date:0810135840 13.08.2015	

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Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representative had appeared alongwith documents before NC on 30.07.2019 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Woven/Knitted Fabrics of Synthetic Staple Fibres, containing less then 85% by weight of such fibres mixed with Cotton of a weight exceeding 170 Gram per Square Meter HS Code 55141920; 60063100 & 60063200	33200 KG	1.	Relevant Manmade Fibre	18231 Kgs
			2.	Relevant Manmade Fibre	3646 kgs
			3.	Relevant Manmade Fibre	1094 kgs
			4.	Raw Cotton	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:52/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
HQ File :01/84/050/00476/AM19/	RLA File :08/24/040/00155/AM16/	Lic.No/Date:0810135921 24.08.2015	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representative had appeared alongwith documents before NC on 30.07.2019 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
9	Woven/Knitted Fabrics of Synthetic Staple Fibres containing less then 85% by weight of such fibres mixed with Cotton of a weight exceeding 170 Gram per Square Meter HS Code 55141920; 60063200 & 60063100	10000 KG	1.	Relevant Manmade Fibre	5381 Kgs
			2.	Relevant Manmade Fibre	330 kgs
			3.	Relevant Manmade Fibre	549 kgs
			4.	Relevant Manmade Fibre	110 Kgs
			5.	Raw Cotton	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:235/24/84-ALC3/2018	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/84/050/00659/AM19/	RLA File :07/24/040/00177/AM16/	Lic.No/Date:0710108638 25.08.2015	Defer Date: 29.08.2019

Decision: Committee considered the case as per agenda and noted that the case is pertains to DPIIT, RA was asked on 01.04.2019 and firm was on 24.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.

11	Case No.:54/24/84-	Party Name:ARVIND	Meet No/Date:5/84-	Status:Approved
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ALC3/2018	LIMITED	ALC3/2019 30.05.2019	
HQ File :01/84/050/00478/AM19/	RLA File :08/24/040/00160/AM16/	Lic.No/Date:0810135938 27.08.2015	
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representative had appeared alongwith documents before NC on 30.07.2019 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:</p>			
S.No.	Export Product	Export Quantity	Import item Quantity allowed
1.	Knitted Woven Fabrics of Synthetic Staple Fibres containing less then 85% by weight of such fibres mixed with Cotton of a weight exceeding 170 Gram per Square Meter HS Code 55141920 55142900 60063100	25000 KG	1. Relevant Manmade Fibre 17387 Kgs
			2. Relevant Manmade Fibre 580 kgs
			3. Raw Cotton
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:238/24/84-ALC3/2018	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
12 HQ File :01/84/050/00662/AM19/	RLA File :08/24/040/00210/AM16/	Lic.No/Date:0810136124 29.09.2015	
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representative had appeared alongwith documents before NC on 30.07.2019 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Case No.:41/24/84-ALC3/2018	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Closed
13 HQ File :01/84/050/00465/AM19/	RLA File :30/24/040/00009/AM16/	Lic.No/Date:3010103615 01.10.2015	
<p>Decision: Committee considered the case as per agenda and noted that the firm was informed on 25.06.2019 that the above said Adv. Authorisation was applied on repeat basis and redeemed by RA, Ludhiana (copy enclosed). NC decided to close the case.</p>			

Case No.:239/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Closed
14 HQ File :01/84/050/00663/AM19/	RLA File :08/24/040/00223/AM16/	Lic.No/Date:0810136297 15.10.2015	
<p>Decision: Committee considered the case as per agenda and noted that RA, Ahmedabad was informed on 21.05.2019 that the above said Adv. Authorisation issued on repeat basis and already redeemed. NC decided to close the case.</p>			

	Case No.:240/24/84-ALC3/2018	Party Name:G.R.CORPORATION	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
15	HQ File :01/84/050/00664/AM19/	RLA File :06/24/040/00033/AM16/	Lic.No/Date:0610038256 19.11.2015	Defer Date: 29.08.2019
Decision : Committee considered the case as per agenda and noted that RA was asked on 01.04.2019 and firm was on 24.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.				

	Case No.:242/24/84-ALC3/2018	Party Name:CLOTHING CONNECTIONS,	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
16	HQ File :01/84/050/00666/AM19/	RLA File :32/24/040/00029/AM16/	Lic.No/Date:3210077748 20.11.2015	Defer Date: 29.08.2019
Decision : Committee considered the case as per agenda and noted that RA was asked on 02.04.2019 and firm was asked on 24.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.				

	Case No.:241/24/84-ALC3/2018	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Reject
17	HQ File :01/84/050/00665/AM19/	RLA File :32/24/040/00033/AM16/	Lic.No/Date:3210077756 01.12.2015	
Decision : Committee considered the case as per agenda and observed noted that firm has informed on 11.04.2019 that the following information has been sent through courier as desired by NC : 1. Input to be given in square meter, 2. Sketch and CAD both of export product. 3. Hard copy of the application from RA. Firm's courier is not received so far. In spite of sent reminder on 24.06.2019. NC decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:244/24/84-ALC3/2018	Party Name:AADIDEV TRADE INTERNATIONAL	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
18	HQ File :01/84/050/00668/AM19/	RLA File :07/24/040/00331/AM16/	Lic.No/Date:0710109194 22.12.2015	Defer Date: 29.08.2019
Decision : Committee considered the case as per agenda and noted that RA was asked on 01.04.2019 and firm was asked on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.				

	Case No.:243/24/84-ALC3/2018	Party Name:FASHION MATRIX OVERSEAS,	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
19	HQ File :01/84/050/00667/AM19/	RLA File :07/24/040/00336/AM16/	Lic.No/Date:0710109218 05.01.2016	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

20	Case No.:247/24/84-ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00671/AM19/	RLA File :07/24/040/00341/AM16/	Lic.No/Date:0710109261 13.01.2016	Defer Date: 29.08.2019
	<p>Decision : Committee considered the case as per agenda and noted that RA was asked on 01.04.2019 and firm was asked on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to ask the firm to furnish the following information :</p> <ol style="list-style-type: none"> 1. Manufacturing process and stagewise wastage 2. Justification for 16 to 25% waste from yarn to made up 3. Justification for requirement of 25% sizing chemical on the weight of export product. 4. Complete two sets of application alongwith copy of Adv. Authorisation. <p>The case stands deferred for re-listing on 29.08.2019.</p>			

21	Case No.:57/24/84-ALC3/2018	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00481/AM19/	RLA File :30/24/040/00038/AM16/	Lic.No/Date:3010103703 25.01.2016	Defer Date: 29.08.2019
	<p>Decision : Committee considered the case as per agenda and noted that RA was asked on 01.04.2019 and firm was asked on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far.</p> <p>The case stands deferred for re-listing on 29.08.2019.</p>			

22	Case No.:257/24/84-ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00681/AM19/	RLA File :07/24/040/00382/AM16/	Lic.No/Date:0710109412 17.02.2016	Defer Date: 29.08.2019
	<p>Decision : Committee considered the case as per agenda and observed that firm was asked on 02.04.2019 to furnish the following information:</p> <ol style="list-style-type: none"> 1. Export product name with end use 2. Manufacturing process 3. Stage wise wastage for each export product for each input 4. Justification for claiming wastage 5. Complete two sets of application. <p>Firm's reply has been received through email on 01.07.2019 and request for grant more time to furnish the reply. NC decided to wait for their reply.</p> <p>The case stands deferred for re-listing on 29.08.2019.</p>			

23	Case No.:260/24/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00684/AM19/	RLA File :07/24/040/00415/AM16/	Lic.No/Date:0710109548 22.03.2016	Defer Date: 29.08.2019
	<p>Decision : Committee considered the case as per agenda and noted that RA was asked on 01.04.2019 and firm was asked on 24.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to wait for their reply.</p> <p>The case stands deferred for re-listing on 29.08.2019.</p>			

24	Case No.:43/24/84-ALC3/2018	Party Name:SURYA TEXTECH,	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Reject
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HQ File :01/84/050/00467/AM19/	RLA File :22/24/040/00129/AM16/	Lic.No/Date:2210015484 23.05.2016	
Decision : Committee considered the case as per agenda and observed that the firm was asked on 05.04.2019 and 02.07.2019 to furnish the following : 1. Manufacturing process, reason for no claiming of wastage in manufacturing the export product from the input item from the firm. 2. Complete two sets of application for fixation of adhoc norms. No reply received so far. Committee decided to reject the case.			

Case No.: 44/24/84- ALC3/2018	Party Name: APSARA SILKS	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Closed
25 HQ File :01/84/050/00468/AM19/	RLA File :07/24/040/00014/AM17/	Lic.No/Date:0710109884 30.05.2016	
Decision: Committee considered the case as per agenda. The firm has informed on 25.06.2019 that the above said Adv. Authorisation was not utilised by them and surrendered to RA, Bangalore. Committee decided to Close the case.			

Case No.: 47/24/84- ALC3/2018	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Deferred
26 HQ File :01/84/050/00471/AM19/	RLA File :07/24/040/00124/AM17/	Lic.No/Date:0710110049 04.07.2016	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda and observed that firm was asked on 02.04.2019 and 25.06.2019 to furnish the following information: 1. Export product name with end use 2. Manufacturing process 3. Stage wise wastage for each export product for each input 4. Justification for claiming wastage 5. Complete two sets of application Firm's reply has been received on 01.07.2019 and request to grant more time to furnish the reply. NC decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.			

Case No.: 49/24/84- ALC3/2018	Party Name: DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Deferred
27 HQ File :01/84/050/00473/AM19/	RLA File :09/24/040/00221/AM17/	Lic.No/Date:0910064044 16.08.2016	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that RA was asked on 02.04.2019 and firm on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.			

Case No.: 50/24/84- ALC3/2018	Party Name: PIONEER POLYLEATHERS LTD	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Deferred
28 HQ File :01/84/050/00474/AM19/	RLA File :05/24/040/00268/AM17/	Lic.No/Date:0510399582 30.08.2016	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda and observed that firm was asked on 02.04.2019 and 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.			

29	Case No.:51/24/84-ALC3/2018	Party Name:CHELSEA MILLS LLP	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Closed
	HQ File :01/84/050/00475/AM19/	RLA File :05/23/040/00283/AM17/	Lic.No/Date:0510399780 20.09.2016	
Decision: Committee considered the case as per agenda and noted that the firm was informed on 01.07.2019 that the above said Adv. Authorisation has already been redeemed by RA, CLA, New Delhi. NC decided to close the case.				

30	Case No.:117/24/84-ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00541/AM19/	RLA File :07/24/040/00199/AM17/	Lic.No/Date:0710110493 05.10.2016	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda and observed that the firm was asked on 02.04.2019 and 25.06.2019 to furnish the following : <ol style="list-style-type: none"> 1. Export product name with end use 2. Manufacturing process 3. Stagewise wastage for each export product for each input 4. Justification for claiming wastage 5. Complete two sets of application Firm's reply has been received on 01.07.2019 and request to grant more time to furnish the reply. NC decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.				

31	Case No.:136/24/84-ALC3/2018	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00560/AM19/	RLA File :07/24/040/00249/AM17/	Lic.No/Date:0710110645 15.11.2016	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda and observed that firm was asked on 01.04.2019 and 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.				

32	Case No.:246/24/84-ALC3/2018	Party Name:GARDEN CITY FASHIONS PVT. LIMITED,	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00670/AM19/	RLA File :07/24/040/00291/AM17/	Lic.No/Date:0710110798 15.12.2016	Defer Date: 29.08.2019
Decision : Committee considered the case as per agenda and noted that RA was asked on 01.04.2019 and firm was asked on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to ask the firm to furnish the <ol style="list-style-type: none"> 1. CAD and image of the product 2. Complete two sets of application alongwith copy of Adv. Authorisation. The case stands deferred for re-listing on 29.08.2019.				

33	Case No.:249/24/84-ALC3/2018	Party Name:FIBERTEX PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00673/AM19/	RLA File :07/24/040/00317/AM17/	Lic.No/Date:0710110961 12.01.2017	Defer Date: 29.08.2019

Decision: Committee considered the case as per agenda and case pertains to DPIIT. Committee noted that RA was asked on 01.04.2019 and firm on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. NC decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.

34	Case No.:55/24/84-ALC3/2018	Party Name:SMART FIT GARMENTS	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00479/AM19/	RLA File :32/24/040/00037/AM17/	Lic.No/Date:3210078091 31.01.2017	Defer Date: 29.08.2019
<p>Decision: Committee considered the case as per agenda and observed that firm was asked on 01.04.2019 and 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.</p>				

35	Case No.:251/24/84-ALC3/2018	Party Name:SWATY BHINDE - LOUVERLINE BLINDS	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00675/AM19/	RLA File :07/24/040/00306/AM17/	Lic.No/Date:0710111065 02.02.2017	Defer Date: 29.08.2019
<p>Decision: Committee considered the case as per agenda and observed that firm was asked on 01.04.2019 and 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.</p>				

36	Case No.:252/24/84-ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00676/AM19/	RLA File :07/24/040/00354/AM17/	Lic.No/Date:0710111124 14.02.2017	Defer Date: 29.08.2019
<p>Decision : Committee considered the case as per agenda and observed that the firm was asked on 01.04.2019 and 25.06.2019 to furnish the following :</p> <ol style="list-style-type: none"> 1. Export product name with end use 2. Manufacturing process 3. Stagewise wastage for each export product for each input 4. Justification for claiming wastage 5. Complete two sets of application <p>No reply received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.</p>				

37	Case No.:262/24/84-ALC3/2018	Party Name:INTEGRAL TOOLS COMPANY INDIA PVT. LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00686/AM19/	RLA File :07/24/040/00403/AM17/	Lic.No/Date:0710111326 23.03.2017	Defer Date: 29.08.2019
<p>Decision: Committee considered the case as per agenda and case pertains to DPIIT. Committee noted that the firm was asked on 01.04.2019 and 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.</p>				

38	Case No.:62/24/84-ALC3/2018	Party Name:INDAUTO FILTERS.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
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HQ File :01/84/050/00486/AM19/	RLA File :07/24/040/00018/AM18/	Lic.No/Date:0710111467 25.04.2017	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda and case pertains to DPIIT. Committee noted that the firm was asked on 01.04.2019 and 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.08.2019.			

Case No.: 58/24/84- ALC3/2018	Party Name: SHUBHAM POLYSPIN PVT. LTD.	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/84/050/00482/AM19/	RLA File :08/24/040/00023/AM18/	Lic.No/Date:0810140184 01.05.2017	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda and observed that firm was asked on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 29.08.2019.			

Case No.: 60/24/84- ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Approved
HQ File :01/84/050/00484/AM19/	RLA File :08/24/040/00014/AM18/	Lic.No/Date:0810140232 04.05.2017	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representative had appeared alongwith documents before NC on 30.07.2019 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 59/24/84- ALC3/2018	Party Name: AADIDEV TRADE INTERNATIONAL	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/84/050/00483/AM19/	RLA File :07/24/040/00031/AM18/	Lic.No/Date:0710111570 09.05.2017	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda and observed that firm was asked on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 29.08.2019.			

Case No.: 61/24/84- ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Approved
HQ File :01/84/050/00485/AM19/	RLA File :08/24/040/00026/AM18/	Lic.No/Date:0810140269 09.05.2017	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 88/24/84- ALC3/2018	Party Name: GRASIM INDUSTRIES LTD.	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/84/050/00512/AM19/	RLA File :34/24/040/00266/AM17/	Lic.No/Date:3410043201 18.05.2017	Defer Date: 29.08.2019

Decision: Committee considered the case as per agenda and observed that firm was asked on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm.
The case stands deferred for re-listing on 29.08.2019.

Case No.:115/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
HQ File :01/84/050/00539/AM19/	RLA File :03/95/040/00095/AM18/	Lic.No/Date:0310813521 25.05.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
44	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	971.834 MT	1. RELEVANT POLYPROPYLENE GRANULES	899.998 MT
			2. RELEVANT HDPE GRANULES	4.462 MT
			3. RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9 together = 19.437 MTs
			4. RELEVANT MASTERBATCH WHITE	
			5. RELEVANT MASTERBATCH COLOUR	
			6. RELEVANT CONDUCTIVE BLACK	7.200 MT
			7. LLDPE	1.05 kg/kg content in export product
			8. LDPE	1.05 kg/kg content in export product
			9. RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:92/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/84/050/00516/AM19/	RLA File :34/24/040/00030/AM18/	Lic.No/Date:3410043310 23.06.2017	Defer Date: 29.08.2019

Decision: Committee considered the case as per agenda and observed that firm was asked on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm.
The case stands deferred for re-listing on 29.08.2019.

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	Case No.:65/24/84-ALC3/2018	Party Name:GUPTA ENTERPRISES	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
46	HQ File :01/84/050/00489/AM19/	RLA File :26/24/040/00009/AM18/	Lic.No/Date:2610012806 28.07.2017	
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms allowed 4733 KG on input of the export product against the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

	Case No.:221/24/84-ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
47	HQ File :01/84/050/00645/AM19/	RLA File :56/24/040/00020/AM18/	Lic.No/Date:5610005200 23.08.2017	Defer Date: 29.08.2019
<p>Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 29.08.2019.</p>				

	Case No.:102/24/84-ALC3/2018	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
48	HQ File :01/84/050/00526/AM19/	RLA File :07/24/040/00154/AM18/	Lic.No/Date:0710112077 31.08.2017	Defer Date: 29.08.2019
<p>Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 29.08.2019.</p>				

	Case No.:67/24/84-ALC3/2018	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Reject
49	HQ File :01/84/050/00491/AM19/	RLA File :07/24/040/00135/AM18/	Lic.No/Date:0710112125 12.09.2017	
<p>Decision: Committee considered the case as per agenda and observed that firm was asked on 05.04.2019 and reminder on 25.06.2019 to furnish the following information :</p> <ol style="list-style-type: none"> 1. Weight of export product is higher than in input from firm. 2. Complete two sets of application for fixation of adhoc norms. <p>Reply is not received so far. NC decided to reject the case RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

	Case No.:118/24/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
50	HQ File :01/84/050/00542/AM19/	RLA File :07/24/040/00188/AM18/	Lic.No/Date:0710112289 23.10.2017	Defer Date: 29.08.2019
<p>Decision: Committee considered the case as per agenda along with other relevant papers and observed that the firm was asked on 25.06.2019 to furnish the CAD /Sketch for item No. 5 & 6 alongwith sample of the product. Reply is not received so far. Committee decided to send the reminder to the firm. The case stands deferred for re-listing on 29.08.2019.</p>				

51	Case No.:87/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/84-ALC3/2019	Status:Approved
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			30.05.2019	
HQ File :01/84/050/00511/AM19/	RLA File :34/24/040/00186/AM18/		Lic.No/Date:3410043586 06.11.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	971.834 MT	1. RELEVANT POLYPROPYLENE GRANULES	899.998 MT
			2. RELEVANT HDPE GRANULES	4.462 MT
			3. RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9 together = 19.437 MTs
			4. RELEVANT MASTERBATCH WHITE	
			5. RELEVANT MASTERBATCH COLOUR	
			6. RELEVANT CONDUCTIVE BLACK	7.200 MT
			7. LLDPE	1.05 kg/kg content in export product
			8. LDPE	1.05 kg/kg content in export product
			9. RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	
RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.:119/24/84-ALC3/2018	Party Name:FIBERTEX PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/84/050/00543/AM19/	RLA File :07/24/040/00195/AM18/	Lic.No/Date:0710112393 10.11.2017	Defer Date: 29.08.2019
52 Decision: Committee considered the case as per agenda and observed that firm was asked on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 29.08.2019.			

Case No.:207/24/84-ALC3/2018	Party Name:SIDWIN FABRIC PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/84/050/00631/AM19/	RLA File :08/24/040/00191/AM18/	Lic.No/Date:0810141319 15.11.2017	Defer Date: 29.08.2019
53 Decision: Committee considered the case as per agenda and observed that firm was asked on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc			

norm. Reply is not received so far. NC decided to remind the firm.
The case stands deferred for re-listing on 29.08.2019.

54	Case No.:138/24/84- ALC3/2018	Party Name:FASHION MATRIX OVERSEAS	Meet No/Date:5/84- ALC3/2019 30.05.2019	Status:Approved
	HQ File :01/84/050/00562/AM19/	RLA File :07/24/040/00253/AM18/	Lic.No/Date:0710112498 07.12.2017	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

55	Case No.:141/24/84- ALC3/2018	Party Name:FASHION MATRIX OVERSEAS	Meet No/Date:5/84- ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00565/AM19/	RLA File :07/24/040/00266/AM18/	Lic.No/Date:0710112578 20.12.2017	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD/ Image of the product. The case stands deferred for re-listing on 29.08.2019.				

56	Case No.:68/24/84- ALC3/2018	Party Name:REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:5/84- ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00492/AM19/	RLA File :02/24/040/00152/AM18/	Lic.No/Date:0210208068 21.12.2017	Defer Date: 29.08.2019
Decision : Committee considered the case as per agenda and observed that firm was asked on 01.07.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norm. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 29.08.2019.				

57	Case No.:134/24/84- ALC3/2018	Party Name:BALIGA FISHNETS	Meet No/Date:5/84- ALC3/2019 30.05.2019	Status:Approved	
	HQ File :01/84/050/00558/AM19/	RLA File :07/24/040/00242/AM18/	Lic.No/Date:0710112590 22.12.2017		
Decision : Committee considered the case as per agenda along with other relevant papers decided to ratify the norms for the above advance authorization as under:					
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	NYLON MULTIFILAMENT KNOTTED NETS FISH NETS MADE OUT OF NYLON MULTIFILAMENT YARN	400000 Kg	NYLON 6 MULTIFILAMENT YARN	420000 kg
				AM-50P RESIN Setting Agent for Knots of Nylon multifilament Nets	8000 kg
RA concerned may take necessary action subject to compliance of other usual conditions.					

58	Case No.:144/24/84- ALC3/2018	Party Name:SAIT NAGJEE PURUSHOTHAM AND COMPANY PRIVATE	Meet No/Date:5/84- ALC3/2019 30.05.2019	Status: Close
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HQ File :01/84/050/00568/AM19/	RLA File :07/24/040/00270/AM18/	Lic.No/Date:0710112589 22.12.2017	
Decision : Committee considered the case as per agenda and observed that firm was informed on 03.07.2019 that the above said Adv. Authorisation was not utilised by them and surrendered to RA, Bangalore. Committee decided to Close the case. .			

59	Case No.: 142/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:5/84- ALC3/2019 30.05.2019	Status:Approved
	HQ File :01/84/050/00566/AM19/	RLA File :07/24/040/00269/AM18/	Lic.No/Date:0710112602 28.12.2017	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

60	Case No.: 143/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:5/84- ALC3/2019 30.05.2019	Status:Approved
	HQ File :01/84/050/00567/AM19/	RLA File :07/24/040/00268/AM18/	Lic.No/Date:0710112605 28.12.2017	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

61	Case No.: 3/13/84- ALC3/2018	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:5/84- ALC3/2019 30.05.2019	Status:Approved
	HQ File :01/84/050/00233/AM19/	RLA File :07/24/040/00275/AM18/	Lic.No/Date:0710112655 09.01.2018	

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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 22.05.2019, the following norms are recommended :

1. Export item : Footwear Insole Components – Full Insole
(Using relevant thickness of Insole Board and Shank Board)
Quantity: 1,00,800 Pairs

Import Items:

Sl. No.	Item Description	Quantity allowed
1.	Insole Board –Sheets of 1.50 mm	1.05 sq meter/sq meter content in export product
4.	Shank Board – Sheet of 2.50 mm sheet	1.05 sq meter/sq meter content in export product

2. Export item : Footwear Insole Components – Full Insole
(Using relevant thickness of Insole Board and Shank Boards)
Quantity : 1,00,800 pairs

Import Items :

Sl. No.	Item Description	Quantity allowed
2.	Insole Board –Sheets of 1.75 mm	1.05 sq meter/sq meter content in export product
3.	Shank Board – Sheet of 1.80 mm sheet	1.05 sq meter/sq meter content in export product
3.	Shank Board – Sheet of 2.50 mm sheet	1.05 sq meter/sq meter content in export product

RA concerned may take necessary action subject to compliance of other usual conditions

	Case No.: 179/24/84-ALC3/2018	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date: 5/84-ALC3/2019 30.05.2019	Status: Deferred
62	HQ File :01/84/050/00603/AM19/	RLA File :07/24/040/00286/AM18/	Lic.No/Date: 0710112689 17.01.2018	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 29.08.2019				

	Case No.: 253/24/84-ALC3/2018	Party Name: FASHION MATRIX OVERSEAS	Meet No/Date: 5/84-ALC3/2019 30.05.2019	Status: Deferred
63	HQ File :01/84/050/00677/AM19/	RLA File :07/24/040/00291/AM18/	Lic.No/Date: 0710112702 18.01.2018	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD/ Image of the product. The case stands deferred for re-listing on 29.08.2019.				

	Case No.: 254/24/84-ALC3/2018	Party Name: NUVOCRAFT APPARELS INDIAPVT.LTD,	Meet No/Date: 5/84-ALC3/2019 30.05.2019	Status: Deferred
64	HQ File :01/84/050/00678/AM19/	RLA File :07/24/040/00294/AM18/	Lic.No/Date: 0710112717 19.01.2018	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda and noted that the firm was asked on 05.04.2019 to furnish the CAD/ Sketch and measurement chart of the product. Reply has been received. Committee				

decided to send the same to DPIIT for their comments.
The case stands deferred for re-listing on 29.08.2019.

65	Case No.:263/24/84-ALC3/2018	Party Name:FASHION MATRIX OVERSEAS	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
	HQ File :01/84/050/00687/AM19/	RLA File :07/24/040/00303/AM18/	Lic.No/Date:0710112783 06.02.2018	
<p>Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as under applied for. RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

66	Case No.:264/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00688/AM19/	RLA File :07/24/040/00330/AM18/	Lic.No/Date:0710112865 23.02.2018	Defer Date: 29.08.2019
<p>Decision: Committee considered the case as per agenda and noted that the firm was asked on 05.04.2019 to furnish the CAD/ metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms. Reply has received from the firm. Committee decided to defer the case The case stands deferred for re-listing on 29.08.2019.</p>				

67	Case No.:265/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
	HQ File :01/84/050/00689/AM19/	RLA File :07/24/040/00328/AM18/	Lic.No/Date:0710112866 23.02.2018	
<p>Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as under applied for. RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

68	Case No.:7/1/84-ALC3/2019	Party Name:SAGAR METALLICS PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00748/AM19/	RLA File :52/24/040/00096/AM19/	Lic.No/Date:5210043004 22.03.2019	Defer Date: 29.08.2019
<p>Decision : Committee considered the case as per agenda and observed that firm was asked on 02.07.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norm. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 29.08.2019.</p>				

69	Case No.:9/1/84-ALC3/2019	Party Name:H. R. FAB	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00750/AM19/	RLA File :52/24/040/00095/AM19/	Lic.No/Date:5210043008 25.03.2019	Defer Date: 29.08.2019
<p>Decision : Committee considered the case as per agenda and observed that firm was asked on 02.07.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norm. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 29.08.2019.</p>				

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	Case No.: 8/1/84-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00749/AM19/	RLA File :05/24/040/00734/AM19/	Lic.No/Date: 0510410036 26.03.2019	Defer Date: 29.08.2019
70	<p>Decision: Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information:</p> <ol style="list-style-type: none"> 1. PH alongwith sample of the product. 2. Sketch with dimensions and wastage. 3. Justification for wastage claimed for each product. <p>The case stands deferred for re-listing on 29.08.2019.</p>			

	Case No.: 10/1/84-ALC3/2019	Party Name: WELCOME FOOTWEARS	Meet No/Date: 5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00751/AM19/	RLA File :05/24/040/00711/AM19/	Lic.No/Date: 0510410064 27.03.2019	Defer Date: 29.08.2019
71	<p>Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments.</p> <p>The case stands deferred for re-listing on 29.08.2019.</p>			

	Case No.: 11/1/84-ALC3/2019	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date: 5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00752/AM19/	RLA File :05/23/040/00582/AM19/	Lic.No/Date: 0510410070 27.03.2019	Defer Date: 29.08.2019
72	<p>Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments.</p> <p>The case stands deferred for re-listing on 29.08.2019.</p>			

	Case No.: 12/1/84-ALC3/2019	Party Name: INDAUTO FILTERS,	Meet No/Date: 5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00753/AM19/	RLA File :07/24/040/00284/AM19/	Lic.No/Date: 0710114716 27.03.2019	Defer Date: 29.08.2019
73	<p>Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments.</p> <p>The case stands deferred for re-listing on 29.08.2019.</p>			

	Case No.: 17/5/84-ALC3/2019	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date: 5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00071/AM20/	RLA File :04/24/040/00279/AM19/	Lic.No/Date: 0410165364 28.03.2019	Defer Date: 29.08.2019
74	<p>Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chennai. Committee decided to ask the firm to furnish the complete two sets of application to fixation of adhoc norms.</p> <p>The case stands deferred for re-listing on 29.08.2019.</p>			

	Case No.: 1/1/84-ALC3/2019	Party Name: RAM COIR MILLS	Meet No/Date: 5/84-ALC3/2019 30.05.2019	Status: Deferred
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HQ File :01/84/050/00001/AM20/	RLA File :10/24/040/00110/AM19/	Lic.No/Date:1010060163 29.03.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 29.08.2019.			

Case No.: 2/1/84-ALC3/2019	Party Name: KALAKRITI	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/84/050/00002/AM20/	RLA File :05/23/040/00589/AM19/	Lic.No/Date:0510410100 29.03.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 29.08.2019.			

Case No.: 3/1/84-ALC3/2019	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/84/050/00003/AM20/	RLA File :03/94/040/01081/AM19/	Lic.No/Date:0310828028 29.03.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda and noted that the firm was asked on 02.07.2019 to furnish the CAD/image and measurement chart of the product. Reply is not received so far. Committee decided to send the reminder. The case stands deferred for re-listing on 29.08.2019.			

Case No.: 5/5/84- ALC3/2019	Party Name: RADNIK AUTO EXPORTS	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/84/050/00059/AM20/	RLA File :05/24/040/00064/AM20/	Lic.No/Date:0510410486 06.05.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 29.08.2019.			

Case No.: 7/5/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/84/050/00061/AM20/	RLA File :05/24/040/00066/AM20/	Lic.No/Date:0510410487 06.05.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD/ Image of the product. The case stands deferred for re-listing on 29.08.2019.			

Case No.: 3/5/84-ALC3/2019	Party Name: FIRST GARMENT MFG. CO. (I) PVT. LTD.	Meet No/Date: 5/84- ALC3/2019 30.05.2019	Status: Approved
HQ File :01/84/050/00057/AM20/	RLA File :35/24/040/00002/AM20/	Lic.No/Date:3510045532 07.05.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:2/5/84-ALC3/2019	Party Name:RAD GLOBAL PVT.LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved	
	HQ File :01/84/050/00056/AM20/	RLA File :13/24/040/00146/AM20/	Lic.No/Date:1310049274 08.05.2019		
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as under:					
81	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	HDPE WARP KNIT FABRIC	150 MT	1. HDPE	As applied
				2. Master Batch Additives	7.5 MT
	2.	SHADE SAILS	10 MT	3. HDPE	As applied
				4. Master Batch Additives	0.500 MT
	3.	Curtains	4 MT	5. HDPE	As applied
				6. Master Batch Additives	.200 MT
	4.	FENCE SCREEN	36 MT	7. HDPE	
				8. Master Batch Additives	18 MT
RA concerned may take necessary action subject to compliance of other usual conditions.					

	Case No.:6/5/84-ALC3/2019	Party Name:FABEXPO	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
82	HQ File :01/84/050/00060/AM20/	RLA File :05/23/040/00042/AM20/	Lic.No/Date:0510410515 08.05.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:2/5/84-ALC3/2019	Party Name:RAD GLOBAL PVT.LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Deferred
83	HQ File :01/84/050/00056/AM20/	RLA File :13/24/040/00146/AM20/	Lic.No/Date:1310049274 08.05.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and Sample of the product. The case stands deferred for re-listing on 29.08.2019.				

	Case No.:4/5/84-ALC3/2019	Party Name:AYM SYNTEX LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
84	HQ File :01/84/050/00058/AM20/	RLA File :03/94/040/01106/AM19/	Lic.No/Date:0310828900 09.05.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

85	Case No.:8/5/84-ALC3/2019	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:5/84-ALC3/2019	Status:Deferred
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		30.05.2019	
HQ File :01/84/050/00062/AM20/	RLA File :56/24/040/00003/AM20/	Lic.No/Date:5610005604 09.05.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following information : 1. Manufacturing process 2. Stagewise wastage 3. Justification for requirement of inputs in the mentioned quantity The case stands deferred for re-listing on 29.08.2019.			

86	Case No.:10/5/84-ALC3/2019	Party Name:VRIJESH OVERSEAS PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00064/AM20/	RLA File :07/24/040/00022/AM20/	Lic.No/Date:0710114899 14.05.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm to furnish the complete two sets of application to fixation of adhoc norms. The case stands deferred for re-listing on 29.08.2019.				

87	Case No.:11/5/84-ALC3/2019	Party Name:NOVA	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00065/AM20/	RLA File :10/24/040/00008/AM20/	Lic.No/Date:1010060179 14.05.2019	Defer Date: 29.08.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following information : 1. Content of input in Kgs, in the total quantity of export product. The case stands deferred for re-listing on 29.08.2019.				

88	Case No.:13/5/84-ALC3/2019	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00067/AM20/	RLA File :05/24/040/00087/AM20/	Lic.No/Date:0510410581 14.05.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD/ Image of the product. The case stands deferred for re-listing on 29.08.2019.				

89	Case No.:14/5/84-ALC3/2019	Party Name:UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00068/AM20/	RLA File :05/24/040/00067/AM20/	Lic.No/Date:0510410565 14.05.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following information : 1. Quantity of buckle in each Harness The case stands deferred for re-listing on 29.08.2019.				

90	Case No.:15/5/84-ALC3/2019	Party Name:POOJA INTERNATIONAL	Meet No/Date:5/84-ALC3/2019	Status: Deferred
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		30.05.2019	
HQ File :01/84/050/00069/AM20/	RLA File :05/24/040/00085/AM20/	Lic.No/Date:0510410584 14.05.2019	Defer Date: 29.08.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following information : 1. Matrix for requirement of each input per piece of export product 2. CAD & Sample of each export product. The case stands deferred for re-listing on 29.08.2019.			

91	Case No.:16/5/84-ALC3/2019	Party Name:IN TIME GARMENTS PVT. LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
	HQ File :01/84/050/00070/AM20/	RLA File :05/23/040/00072/AM20/	Lic.No/Date:0510410577 14.05.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

92	Case No.:9/5/84-ALC3/2019	Party Name:AMARYLLIS HEALTHCARE PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00063/AM20/	RLA File :07/24/040/00028/AM20/	Lic.No/Date:0710114903 15.05.2019	Defer Date: 29.08.2019
Decision : Committee considered the case as per agenda and decided to ask the firm to furnish the following information : 1. Matrix for requirement of fabric in square meter per piece of export product. 2. CAD, image of each export product The case stands deferred for re-listing on 29.08.2019.				

93	Case No.:12/5/84-ALC3/2019	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
	HQ File :01/84/050/00066/AM20/	RLA File :35/24/040/00003/AM20/	Lic.No/Date:3510045539 15.05.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

94	Case No.:18/5/84-ALC3/2019	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00072/AM20/	RLA File :04/24/040/00028/AM20/	Lic.No/Date:0410165626 18.05.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 29.08.2019				

95	Case No.:19/5/84-ALC3/2019	Party Name:MODELAMA EXPORTS PVT LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00073/AM20/	RLA File :05/24/040/00100/AM20/	Lic.No/Date:0510410634 20.05.2019	Defer Date: 29.08.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD/ Image of the product.
The case stands deferred for re-listing on 29.08.2019.

96	Case No.:20/5/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
	HQ File :01/84/050/00074/AM20/	RLA File :32/24/040/00013/AM20/	Lic.No/Date:3210078963 20.05.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

97	Case No.:24/5/84-ALC3/2019	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Approved
	HQ File :01/84/050/00078/AM20/	RLA File :03/94/040/00123/AM20/	Lic.No/Date:0310829149 21.05.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms allowed 61800 meter on input of the export product against the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions.				

98	Case No.:25/5/84-ALC3/2019	Party Name:BAGGA INTERNATIONAL	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Deferred
	HQ File :01/84/050/00079/AM20/	RLA File :05/23/040/00075/AM20/	Lic.No/Date:0510410643 21.05.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to ask the firm to furnish the following information : 1. Complete calculation for requirement of input in making export product indicating net content of input wastage applied for. 2. To submit the input (Imported item) in Sq. Mt giving its specification similarly to give Sq. Mt. for export product. 3. Drawing /design /layout of the import product. The case stands deferred for re-listing on 29.08.2019				

99	Case No.:21/5/84-ALC3/2019	Party Name:SHRI JAGDAMBA POLYMERS LTD	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Deferred
	HQ File :01/84/050/00075/AM20/	RLA File :08/24/040/00065/AM20/	Lic.No/Date:0810145335 22.05.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 29.08.2019				

100	Case No.:22/5/84-ALC3/2019	Party Name:SHRI JAGDAMBA POLYMERS LTD	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status:Deferred
	HQ File :01/84/050/00076/AM20/	RLA File :08/24/040/00066/AM20/	Lic.No/Date:0810145336 22.05.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments.				

The case stands deferred for re-listing on 29.08.2019

101	Case No.:23/5/84-ALC3/2019	Party Name:SHAKTI POLYWEAVE PVT LTD	Meet No/Date:5/84-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/84/050/00077/AM20/	RLA File :08/24/040/00067/AM20/	Lic.No/Date:0810145337 22.05.2019	Defer Date: 29.08.2019
Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 29.08.2019				

Minutes of manual cases considered by the Norms Committee -V
In Meeting No.05/84 AM-20 dated 30.05.2019

102.

Case No.76	M/s. Wear Well India Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00088/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
<ol style="list-style-type: none"> 1. Girls Dress Made of 100% Polyester Mesh with Sequins Knitted Fabric GSM 385 (+/- 10%) with 100% Cotton SJ Knitted Lining (Indigenous) (Style No. MINI ME MONO CHECK) 2. Girls Jumpsuit Made of 96% Polyester 4% Elastane Ribbed Velvet Knitted Fabric GSM 260 (+/- 10%) (Style No. YG-009) 3. Babies Jumpsuit Made of 96% Polyester 4% Elastane Ribbed Velvet Knitted Fabric GSM 260 (+/- 10%) (Style No. YG-009) 4. Girls Dress Front Side Made of 100% Polyester Knitted Sequins Fabric GSM 385 (+/- 10%) (Imported) Back Side Made of 100% Cotton Knitted Fabric with 100% Polyester Lining (Indigenous) (Style No. MINI ME SEQUINS) 5. Girls Sweat Shirt Made of 100% Polyester Knitted Fabric GSM 300 (+/- 10%) and 100% Polyester Sequins Knitted Fabric GSM 150 (+/- 10%) (Style No. OG-225) 6. Babies Co-Ordinate 3 Pcs Set: Dress Made of 93% Polyester 7% Elastane Embossed Strip Velvet Woven Fabric GSM 320 (+/- 10%), (Imported) with 100% Cotton Cambric Woven Lining (Indigenous), + Blouse Made of 100% Cotton Matti Woven Dobby Fabric (Indigenous), + Tights Made of 78% Cotton 20% Polyamide 2% Elastane Knitted Fabric (Indigenous) (Style No. IND378) 7. Girls Dress Made of 100% Polyester Mesh with Sequins Knitted Fabric GSM 385 (+/- 10%), Width 110 Cms (Imported) with 100% Cotton SJ Knitted Fabric Lining (Indigenous) (Style No. MINI ME CHVRON SEQUINS) 	
Decision: M/s. Wear Well India Pvt. Ltd. vide their letter dated 04.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

103.

Case No.77	M/s . Wear Well India Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00089/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
<ol style="list-style-type: none"> 1. Girls Jumpsuit Made of 51% Metallised 49% Polyester Knitted Fabric GSM 65 (+/- 10%), (Imported) with 100% Polyester Knitted Fabric Lining (Indigenous) GSM 65 (+/- 10%) (Style No. OG-056) 2. Girls Dress Made of 93% Polyester 7% Elastane Crushed Velour Knitted Fabric GSM 290 (+/- 10%) 	

(Style No. NAVY VELOUR DRESS)	
3.	Babies Dress Made of 93% Polyester 7% Elastane Knitted Fabric GSM 290 (+/- 10%), (Imported) with 100% Cotton Cambric Woven Placket, (Indegenious) (Style No. YG-047)
4.	Girls Dress Made of 93% Polyester 7% Elastane Knitted Fabric GSM 290, +/- 10% with 100% Cotton Cambric Woven Placket (Indegenious) Style No. YG-047
5.	Babies Dress Made of 51% Metallised 49% Polyester Knitted Fabric GSM 65 +/- 10%, (Imported) with 100% Polyester Knitted & 100% Polyester Mesh Knitted Lining (Indegenious) Style No. YG-022
6.	Girls Dress Made of 51% Metallised 49% Polyester Knitted Fabric GSM 65 +/- 10%, (Imported) with 100% Polyester Knitted & 100% Polyester Mesh Knitted Lining (Indegenious) Style No. YG-022
7.	Girls Dress Made of 100% Polyester Knitted Sequins Fabric GSM 330 +/- 10%, (Imported) with 100% Polyester Knitted Fabric Lining (Indegenious) Style No. OGSMG1748
Decision: M/s. Wear Well India Pvt. Ltd. vide their letter dated 04.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

104.

Case No.78	M/s . Wear Well India Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00090/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
1.	Babies Skirt Made of 100% Polyester Mesh Foil Knitted Fabric GSM 40 (+/- 10%), (Imported) With 100% Polyester Woven Lining (Indegenious) Style No. BGSMG1190
2.	Girls Skirt Made of 100% Polyester Mesh Foil Knitted Fabric GSM 40 (+/- 10%), (Imported) with 100% Polyester Woven Lining (Indegenious) Style No. BGSMG1190
3.	Babies Shorts Made of 85% Polymide 10% Metallised Fibre 5% Elastane Knitted Fabric GSM 220 (+/- 10%), (Imported) with 100% Polyester Knitted Lining (Indegenious) Style No. PARTY SHORTS
4.	Girls Shorts Made of 85% Polymide 10% Metallised Fibre 5% Elastane Knitted Fabric GSM 220 (+/- 10%) (Imported) with 100% Polyester Knitted Lining (Indegenious) Style No. PARTY SHORTS
5.	Babies Skirts Made of 100% Polyester Knitted Fabric GSM 40 (+/- 10%) (Imported) with 100% Polyester Knitted Lining (Indegenious) Style No. GREY TIERED PARTY SKIRT
6.	Girls Skirts Made of 100% Polyester Knitted Fabric GSM 40 (+/- 10%) (Imported) with 100% Polyester Knitted Lining (Indegenious) Style No. GREY TIERED PARTY SKIRT
7.	Babies Dress Made of 92% Polyester 8% Elastane Knitted Fabric GSM 260 (+/- 10%) Style No. YG-017
8.	Girls Dress Made of 92% Polyester 8% Elastane Knitted Fabric GSM 260 (+/- 10%) Style No. YG-017
Decision: M/s. Wear Well India Pvt. Ltd. vide their letter dated 04.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

105.

Case No.79	M/s . Wear Well India Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00091/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	

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1. Girls Top Made of 87% Polymide 9% Metallised Fibre 4% Elastane Knitted Fabric GSM 210 (+/- 10%) Style No. CHEVERON PARTY TOP
2. Girls Dress Made of 82% Polyester 18% Metallized Fibre Woven Fabric GSM 130 (+/- 10%) Style No. OG-51
3. Girls Trouser Made of 100% Polyester Knitted Fabric GSM 130 (+/- 10%) Style No. OG-50
4. Girls Dress Made of 100% Polyester Knitted Fabric GSM 130 (+/- 10%) (Imported) with 100% Polyester Woven Lining (Indegenious) Style No. OG-53
5. Girls Top Made of 84% Polyester 12% Metallised Fibre 4% Elastane Knitted Fabric GSM 190 (+/- 10%) Style No. OG-64
6. Girls Top Front Made of 100% Polyester Knitted Fabric with Sequin Fabric GSM 385 (+/- 10%) (Imported) Back Made of 100% Cotton Knitted Fabric (Indegenious) with 100% Polyested Knitted Lining (Indegenious) Style No. AO PARTY SEQUENCE TEE

Decision: M/s. Wear Well India Pvt. Ltd. vide their letter dated 04.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

106.

Case No.80	M/s . Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00092/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
<ol style="list-style-type: none"> 1. Mens Trouser Made of 94% Polyamide 6% Elastane Dyed Woven Fabric GSM 157 and 61% Polyester 37% Polyamide 2% Elastane Dyed Woven Fabric GSM 240 (Tolerance + or - 10%) (Style No. 116110) 	
<p>Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 06.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

107.

Case No.81	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00093/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
<ol style="list-style-type: none"> 1. Gents Pullover Made of 55% Cotton 45% Polyester Dyed Knitted Fabric GSM 275 (Tolerance + or - 10%) (Style No. MC93K300RS,RN & XN,XS) 	
<p>Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 06.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

108.

Case No.82	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00094/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Gents Pullover Made of 55% Cotton 45% Polyester Dyed Knitted Fabric GSM 275 (Tolerance + or - 10%) (Style No. MC93K310RS,RN & XN,XS)

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 06.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

109.

Case No.83	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00095/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1. Ladies Pullover of 100% Polyester Yarn Dyed Knitted Fabric GSM 320 (+/- 10%) Style No. 514550	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 05.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

110.

Case No.84	M/s. Chelsea Mills LLP			
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00096/AM20/DES-V			
Decision: M/s Chelsea Mills LLP vide their application dated 07.06.2019 for prior fixation of norms for the following 6 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as under:				
Sl. No.	Export Product No.	Export Product	Import Product	Recommended quantity allowed
1.	175 C	100% Cotton WVN Denim Infants EMB. Jacket Style No.216780 (939281)	100% Cotton WVN Denim Fabric (GSM: 210 +/- 10%)	As applied
2.	176 C	100% Cotton WVN Denim Infants & Girls EMB. Jacket Style No. 217984 (805195)	100% Cotton WVN Denim Fabric (GSM: 210 +/- 10%)	As applied
3.	177 C	100% Cotton WVN Denim Infants & Girls EMB. Skirts Style No. 218484 (573107/380890)	100% Cotton WVN Denim Fabric (GSM: 232 +/- 10%)	As applied
4.	178 C	100% Cotton WVN Denim Young Girls EMB. Skirts Style No. 521831 (914389)	100% Cotton WVN Denim Fabric (GSM: 336 +/- 10%)	As applied
5.	179 C	65% Cotton 32%	65% Cotton 32% Polyester 3%	As applied

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		Polyester 3% Spandex WVN Dyed Infants Jeans Style No. 508422/520463/ 520646/(306379/ 356066/362272)	Spandex WVN Dyed Fabric (+/- 3%) (GSM: 298 +/- 10%)	
6.	180 C	100% Cotton WVN Denim Infants & Girls Shirts Style No. 642607 (414275)	100% Cotton WVN Denim Fabric (GSM: 210 +/- 10%)	As applied
The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.				

111.

Case No.85	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00097/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) FTP 2015-20:	
1. Gents Jacket With Hood Made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance +/- 10%) Style No. WM6045	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 07.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

112.

Case No.86	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00098/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) FTP 2015-20:	
1. Mens Shirt With Hood Made of 98% Cotton 2% Elastane Yarn Dyed Woven Fabric GSM 160 (Tolerance +/- 10%) Style No. AM0262	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 07.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

113.

Case No.87	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00099/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) FTP 2015-20:	
1. Mens Cargo Trouser Made of 100% Nylon Pu Coated Dyed Woven Fabric GSM 114 (Tolerance +/- 10%) Style No. XM0484	

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 07.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

114.

Case No.88	M/s. Modelama Exports Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00100/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
<ol style="list-style-type: none"> Ladies Trouser Made of 100% Cotton Printed Woven Fabric GSM 128 (+/- 10%) Style No. 2L001012 Mens Trouser Made of 100% Cotton Yarn Dyed Woven Fabric GSM 128 (+/- 10%) Style No. 1L001033 	
<p>Decision: M/s. Modelama Exports Pvt. Ltd. vide their letter dated 31.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

115.

Case No.89	M/s. Wear Well India Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00101/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
<ol style="list-style-type: none"> Babies Dress made of 92% Polyester 8% Elasthane Knitted Velvet Fabric GSM 280 +/- 10%, (Imported) with 100% Cotton Woven 100% Polyester Knitted Lining (Indigenous) Style No. 2802A Girls Dress Made of 92% Polyester 8% Elasthane Knitted Velvet Fabric GSM 280 +/- 10%, (Imported) with 100% Cotton Woven 100% Polyester Knitted Lining (Indigenous) Style No. 2802A Girls Jacket made of 100% Polyester Knitted Fur Fabric GSM 386 +/- 10%, (Imported) with 100% Cotton Knitted RIB & 100% Cotton Knitted Lining (Indigenous) Style No. 2301S Girls Jumpsuit made of 66% Polyester 34% Metallised Knitted Fabric GSM 122 +/- 10%, (Imported) with 100% Polyester Woven Lining (Indigenous) Style No. 1709S\ Girls Dress made of 66% Metallised 40% Polyester Knitted Fabric GSM 53 +/- 10% (Imported) with 100% Polyester Woven Lining (Indigenous) Style No. 9733S Girls Jumpsuit made of 93% Polyester 7% Elasthane Knitted Velvet Fabric GSM 270 +/- 10% (Imported) with 100% Polyester Knitted Lining (Indigenous) Style No. 9736S Girls Skirt made of 60% Polyester 34% Metallised Knitted Fabric GSM 122 +/- 10% (Imported) with 100% Polyester Woven Lining (Indigenous) Style No. 3118S Girls Playsuit made of 63% Polyamide 21% Polyester 12% Metallic 4% Elasthane Knitted Fabric GSM 170 +/- 10% Style No. OGSMG1839 	
<p>Decision: M/s. Wear Well India Pvt. Ltd. vide their letter dated 04.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

116.

Case No.90	M/s. Wear Well India Pvt. Ltd. (SPL)
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00102/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:</p> <ol style="list-style-type: none"> 1. Girls Dress made of 75% Polyamide 20% Metallised 5% Elasthane Knitted Fabric GSM 140 +/- 10% (Imported) with 100% Polyester Woven Lining (Indigenous) Style No. Party Dress Sparkle Skater 2. Girls Dress Made of 51% Metallised Fiber 49% Polyester Knitted Fabric GSM 65 +/- 10% (Imported) with 100% Polyester Knitted and 100% Polyester Woven Lining (Indigenous) Style No. OG-55 3. Girls Dress made of 100% Polyester Knitted Mesh Sequins Fabric GSM 385 +/- 10% (Imported) with 100% Polyester Knitted Lining (Indigenous) Style No. Rainbow Sequins Dress 4. Babies co-ordinate 2 Pcs Set: Top made of 100% Cotton Knitted Fabric (Indigenous) with Trouser made of 93% Polyester 7% Elastane Knitted Fabric GSM 290 +/- 10% (Imported) Style No. YG-306 5. Girls co-ordinate 2 Pcs set: Top made of 100% Cotton Knitted Fabric (Indigenous) with Trouser made of 93% Polyester 7% Elastane Knitted Fabric GSM 290 +/- 10% (Imported) Style No. YG-306 <p>Decision: M/s. Wear Well India Pvt. Ltd. vide their letter dated 04.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

117.

Case No. 91	M/s . Modelama Exports Pvt. Ltd.
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 20.06.2019	F.No. 01/84/171/00103/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:</p> <ol style="list-style-type: none"> 1. Ladies Blouse Made of 100% Polyester Printed Woven Fabric GSM 117 (+/- 10%) Style No. 516294 <p>Decision: M/s. Modelama Exports Pvt. Ltd. vide their letter dated 11.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

118.

Case No. 92	M/s.Fashion Accessories
NC Meeting No.05/AM-20 dated 30.05.2019 actually held on 30.07.2019	F.No. 01/84/171/00104/AM20/DES-V
RA F.No. 05/25/039/00019/AM15	Annual Adv. Authorization No. 0510393239 dated 16.02.2015
<p>Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 12.06.2019 for fixation adhoc norms for the export product "Decorative Pillow" made of "finished linen blended dyed fabric containing Linen /Cotton, GSM 130 (+/-10%)" against the above said Annual Adv. Authorisation under para 4.24A (v) HBP 2009-10. Committee decided to ask the firm to appear before NC to explain their case alongwith sample of the product. The case stands deferred for re-listing on 29.08.2019.</p>	

119.

Case No. 93	M/s.Fashion Accessories
NC Meeting No.05/AM-20 dated 30.05.2019 actually held on 30.07.2019	F.No. 01/84/171/00105/AM20/DES-V
RA F.No. 05/25/039/00019/AM15	Annual Adv. Authorization No. 0510393239 dated 16.02.2015
<p>Decision: Committee considered the case as per agenda along with other relevant papers and observed that</p>	

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firm's request dated 12.06.2019 for fixation adhoc norms for the export product "Duvet, Sham, Pillow" made of finished flax blended dyed fabric containing flax/cotton GSM 222 (+/-10%), width 124 against the above said Annual Adv. Authorisation under para 4.24A (v) HBP 2009-10. Committee decided to ask the firm to appear before NC to explain the justification of wastage claimed for each item.
The case stands deferred for re-listing on 29.08.2019.

120.

Case No. 94	M/s.Fashion Accessories
NC Meeting No.05/AM-20 dated 30.05.2019 actually held on 30.07.2019	F.No. 01/84/171/00106/AM20/DES-V
RA F.No. 05/25/039/00019/AM15	Annual Adv. Authorization No. 0510393239 dated 16.02.2015
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 12.06.2019 for fixation adhoc norms for the export product "Table Cloth" made of 100% Linen Woven Dyed Fabric GSM 90 (+/-10%), against the above said Annual Adv. Authorisation under para 4.24A (v) HBP 2009-10. Committee decided to ask the firm to appear before NC to explain the justification of wastage claimed for each item. The case stands deferred for re-listing on 29.08.2019.	

121.

Case No. 95	M/s.Fashion Accessories
NC Meeting No.05/AM-20 dated 30.05.2019 actually held on 30.07.2019	F.No. 01/84/171/00107/AM20/DES-V
RA F.No. 05/25/039/00018/AM15	Annual Adv. Authorization No. 0510393238 dated 16.02.2015
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 12.06.2019 for fixation adhoc norms for the export product "Duvet Cover, Sham, Pillow" made of 55% Linen 45% Cotton Woven Dyed Fabric GSM 148 (+/-10%) against the above said Annual Adv. Authorisation under para 4.24A (v) HBP 2009-10. Committee decided to ask the firm to appear before NC to explain the justification of wastage claimed for each item. The case stands deferred for re-listing on 29.08.2019.	

122.

Case No.96	M/s. Essel Fabrics					
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019	F.No. 01/84/050/00150/AM18/DES-V					
RA F.No. 07/24/040/00268/AM17	Adv.Authorisation. No. 0710110725 dated 01.12.2016					
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 11.03.2019 for revision of norms against the above said Adv. Authorisation which was decided by NC in its meeting No. 14/84 dated 12.10.2017. Committee agreed the firm's request and decided to revise norms as under :						
S.No.	Export item	Quantity mentioned earlier	Quantity now	Import item	Quantity allowed earlier	Quantity allowed now
1.	Nylon Multifilament Filament Knotted Nets (Fishnets) 2600 Denier and below	200.00 Tons	200000 KG	1. Nylon Multifilament Yarn 6/66 2600 denier and below	192.00 Tons	210000 kg/kg
				2. AM-50 P Resin Setting Agent for knots for Nylon Multifilament Nets (Final Fishing for Coloured Nets)	5.76 Tons	6000 kg/kg
RA concerned may take necessary action subject to compliance of other usual conditions.						

123.

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Case No.97		M/s. Essel Fabrics				
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019		F.No. 01/84/050/00319/AM18/DES-V				
RA F.No. 07/24/040/00179/AM17		Adv.Authorisation. No. 0710110725 dated 01.12.2016				
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 11.03.2019 for revision of norms against the above said Adv. Authorisation which was decided by NC in its meeting No. 14/84 dated 12.10.2017. Committee agreed the firm's request and decided to revise norms as under :						
S.No.	Export item	Quantity mentioned earlier	Quantity now	Import item	Quantity allowed earlier	Quantity allowed now
1.	Nylon Multifilament Filament Knotted Nets (Fishnets) 2600 Denier and below	200.00 Tons	200000 KG	1.Nylon Multifilament Yarn/6 2600 denier and below 2600 denier and below	192.00 Tons	210000 kg/kg
				2. AM-50 P Resin Setting Agent for knots for Nylon Multifilament Nets. Final Fishing for Coloured Nets	5.76 Tons	6000 kg/kg
RA concerned may take necessary action subject to compliance of other usual conditions.						

124.

Case No.98		M/s. Amrit Exports Pvt. Ltd.				
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019		F.No. 01/84/050/00262/AM18/DES-V				
RA F.No. 02/24/040/00153/AM18		Adv.Authorisation. No. 0210208094 dated 01.01.2018				
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 29.12.2018 for fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 07/84 dated 05.07.2018. Committee decided to ratify norms for the above Advance Authorization as applied for.						
RA concern may take necessary action subject to compliance of other usual conditions.						

125.

Case No.99		M/s. Bellapremier Happy Hygienecare Pvt. Ltd.				
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019		F. No. 01/84/050/00229/AM19/DES-V				
RA F. No. 35/24/040/00229/AM19		Adv. Authorisation. No. 3510045401 dated 17.08.2018				
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 17.01.2019 for fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 18/84 dated 06.12.2018. Committee decided to ask the firm to furnish the following information :						
<ol style="list-style-type: none"> 1. Sample of the product. 2. Proper CAD marking length and width. 3. Number of Gowns made from such markings length and width. 						
The case stands deferred for re-listing on 29.08.2019.						

126.

Case No.100		M/s. Sunny International Ltd.				
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019		F. No. 01/84/050/00275/AM19/DES-V				

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RA F. No. 33/24/040/00013/AM15	Adv. Authorisation. No. 3310030123 dated 30.10.2014
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 22.02.2019 for fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 24/84 dated 26.11.2015. Committee decided to ask the firm to appear before NC alongwith sample of the product and justification for quantity of each input requested. The case stands deferred for re-listing on 29.08.2019.	

127.

Case No.101	M/s. Neetee Clothing Pvt. Ltd.
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019	F. No. 01/60/162/899/AM19/PRC
RA F. No. 05/27/040/00145/AM15	Adv. Authorisation. No. 0510389600 dated 09.07.2014
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was transferred by PRC Section for taking necessary action on PRC decided on 26.03.2019 for relaxation in general note-14 requested by M/s. Neetee Clothing Pvt. Ltd., New Delhi for redemption purpose. The firm has stated that they imported 1284.90 instead of higher permitted of 1386.84 Sq. Mtr to import silk GGT agaisnt the Adv.Authorisation. No. 0510389600 dated 09.07.2014. The case stands deferred for re-listing on 29.08.2019.	

128.

Case No.101 A	M/s. Aym Syntex Ltd.
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019	F. No. 01/84/050/00267/AM18/DES-V
RA F. No. 03/94/040/00558/AM19	Adv. Authorisation. No. 0310824035 dated 27.09.2018
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 08.07.2019 for remove the import item No. 2 & 3 from the decision of NC in its meeting No.15/84 dated 25.10.2018 against the above said Adv. Authorisation. Committee decided to ask the firm to justify for delete the input item no. 2 & 3 from the decision of NC. The case stands deferred for re-listing on 29.08.2019.	

129.

Case No.101 B	M/s. Aym Syntex Ltd.
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019	F. No. 01/84/050/00137/AM18/DES-V
RA F. No. 03/94/040/01031/AM16	Adv. Authorisation. No. 0310805011 dated 30.05.2016
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 15.06.2019 for delete the GSM condition from the decision of NC in its meeting No. 09/84 dated 04.08.2015 against the above said Adv. Authorisation No. 0310805011 dated 30.05.2016 as their import item is Nylon Drawn Textured Yarn Raw White & the export item is Dyed Nylon Textured Synthetic Filament Yarn and GSM condition is applicable only where the import item is fabric. Committee agreed the firm's request and decided to delete the GSM condition. RA concern may take necessary action subject to compliance of other usual conditions.	

130.

Case No.101 C	M/s. Nath Bros Exim International Ltd.
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019	F. No. 01/84/050/00048/AM18/DES-V
RA F. No. 03/94/040/01031/AM16	Adv. Authorisation. No. 0510402279 dated 30.05.2016

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Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 12.07.2019 for acceptance of consumption mentioned in shipping bill against the above said Adv. Authorisation as at the time of Imports, samples were sealed to establish nexus which were verified at the time of exports by Indian Customs. Committee decided to ask the firm to appear before NC to explain their case
The case stands deferred for re-listing on 29.08.2019.

131.

Case No.101 D	M/s. Jai Cotton
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019	F. No. 01/84/050/00401/AM17/DES-V
RA F. No. 32/24/040/00030/AM17	Adv. Authorisation. No. 3210078047 dated 07.12.2016
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 02.01.2019 for fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 09/84 dated 03.08.2017 for non submission of reply. Committee decided to ratify norms for the above Advance Authorization as applied for. RA concern may take necessary action subject to compliance of other usual conditions.	

132.

Case No.101 E	M/s. Aym Syntex Ltd.
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019	F. No. 01/84/050/00287/AM18/DES-V
RA F. No. 03/94/040/00683/AM18	Adv. Authorisation. No. 0310817425 dated 29.11.2017
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated NIL for delete the words (Raw White) in the description of export and import from the decision of NC decided in its meeting No. 3/84 dated 10.05.2018 against the above Adv. Authorisation as the demand for raw white is not picking up. Committee agreed the firm's request and decided to delete the words (Raw White). RA concern may take necessary action subject to compliance of other usual conditions.	

133.

Case No.101 F	M/s. Shankar Packagings Ltd.
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019	F. No. 01/84/050/00330/AM17/DES-V
RA F. No. 03/94/040/00036/AM17	
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 06.06.2019 for amendment in quantity of inputs at Sl. No. 3,4,5 and 9 against the following Adv. Authorisations. NC was decided in its different meetings. The details as under :	
1. 0310807178 dt.18.08.2016 (M.No.4/84 dt. 25.05.2017)	2. 0310807179 dt.18.08.2016 (M.No.4/84 dated 25.05.2017)
3. 0310807452 dt.30.08.2016 (M.No.20/84 dt. 05.01.2017)	4. 0310807456 dt. 30.08.2016 (M.No.20/84 dt. 05.01.2017)
5. 0310807454 dt.30.08.2016 (M.No.20/84 dt. 05.01.2017)	6. 0310808821 dt. 27.10.2016 (M.No.20/84 dt. 05.01.2017)
7. 0310808823 dt.27.10.2016 (M.No.20/84 dt. 05.01.2017)	8. 0310810903 dt. 02.02.2017 (M.No.4/84 dt. 25.05.2017)
9. 0310810904 dt.02.02.2017 (M.No.4/84 dt. 25.05.2017)	10. 0310813523 dt.25.05.2017 (M.No.12/84 dt. 14.09.2017)
11. 3410043270 dt. 07.06.2017 (M.No.13/84 dt. 28.09.2017)	12. 3410043548 dt. 16.10.2017 (M.No.17/84 dt. 23.11.2017)
13. 3410043549 dt. 16.10.2017 (M.No.17/84 dt. 23.11.2017)	14. 3410043701 dt. 21.02.2018 (M.No.26/84 dt. 28.03.2018)

Committee agreed the firm's request and decided to amend the quantity of inputs at Sl. No. 3, 4, 5 and 9 together may be read as 19.437 Mts. instead of 12.237 MTs.
RA concern may take necessary action subject to compliance of other usual conditions.

134.

Case No.101 G	M/s. Aym Syntex Ltd.
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019	F. No. 01/84/050/00314/AM19/DES-V
RA F. No. 03/94/040/00734/AM19	Adv. Authorisation. No. 0310825107 dated 19.11.2018
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 03.06.2019 for delete the (Raw White) in the description of export and import from the decision of NC decided in its meeting No. 18/84 dated 06.12.2018 against the above Adv. Authorisation as the demand for raw white is not picking up. Committee agreed the firm's request and decided to delete the (Raw White). RA concern may take necessary action subject to compliance of other usual conditions.	

B

Manoj Kumar